

12-4-2002

Shri N. K. Vyas Counsel for
applicant
Shri V. S. Gargar Counsel for
respondents

Learned counsel for
the applicant states that
in view of the subsequent
orders passed by the
respondents department
after the filing of this
OA, the relief claimed
in this OA does not
survives. The applicant
wants to withdraw the
application. Learned
counsel for the respondents
has no objection. The
OA is dismissed as
withdrawn with a liberty
to file a fresh OA if
any cause of action survives
to the applicant in
future.

R.COPZ

11/11/02

17/4/02

(Gopal Singh)
Adm. Member

(Justice O.P. Garg)
Vice Chairman

Recd
filed 23/4/02
(Achal Singh)

Part II and III destroyed
In my presence on 11.7.07
under the supervision of
section officer as per
order date 11/5/02

Section officer (Record)